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PART-II, SECTION 3, SUB SECTION (ii)

Government of India  
Ministry of Law and Justice  
Department of Legal Affairs

New Delhi, (dated on), 2020

NOTIFICATION

G.S.R.No.\_\_\_\_(E).-In exercise of the powers conferred by sub-section (1) read with clause (b) of sub-section(2) of section 30 of the New Delhi International Arbitration Centre Act, 2020 the Central Government hereby makes the following rules relating to the travelling and other allowances payable to the Part Time Members, namely:-

1. **Short title and commencement.** - (1) These rules may be called New Delhi International Arbitration Centre (the travelling and other allowances payable to Part-time Members) Rules 2020.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions-** (1) In these rules unless the context otherwise requires,-
  - (a) "Act" means the New Delhi International Arbitration Centre Act, 2019.
  - (b) "Centre" means the New Delhi International Arbitration Centre established under section 3 of the Act.
  - (c) "Part-time Member" means the member of New Delhi International Arbitration Centre appointed under sub-section (b) and/or (c), as the case may be, of Section 5 of the Act.

(2) All other words and expressions used herein but not defined shall have the same meanings respectively assigned to them in the Act.

3. **Monthly allowance** - The Part-Time Member shall be entitled to receive a consolidated sum of one lakh rupees per month.  
(2) A Part Time Member shall not have any financial or other interests as are likely to affect prejudicially his function as such Part Time Member.
4. **Conveyance allowance** - A part-time member, shall, for attending a meeting of the Centre be reimbursed an amount of Rs. 2000/- or the actual expenses incurred by him whichever is less, and the reimbursement shall be claimed on self-certification basis:  
Provided that where a part-time member is called upon to go out of the ordinary place of his residence for discharging his duties as such member, he shall be entitled to travelling allowance, daily allowance, and accommodation at the same rates as applicable to a Full-time member of the Centre:  
Provided further that official visits abroad by such part-time member shall be governed by the same provisions as are applicable to a Full -time member of the Centre.
5. **Power to relax** - The Central Government shall have powers to relax any provision of these rules with respect to any class or category of Part-time members.
6. **Residuary matters** - Residuary matters relating to part-time members, with respect to an allowance or other terms and conditions of service for which no express provision has been made in these rules, shall be referred by the Centre to the Central Government for decision.
7. **Interpretation.**- If any question arises relating to the interpretation of these Rules, the decision of the Central Government thereon shall be final.